

### Agreements with China

4956. DR. R. MALLU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether an agreement for establishment of direct banking links and a memorandum of understanding for issue of multi point entry visas signed between India and China recently; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Two memoranda of understanding, on banking cooperation and simplification of visa procedures were signed during the Vice President's visit to China October 21-28, 1994.

(b) The MOU on banking cooperation provides that the two countries shall consider favourably the opening of representative offices by banks from the other country and strengthen correspondent banking arrangements. The MOU on simplification of visa procedures provides that the two countries would issue multiple entry visas valid for three years to holders of diplomatic and official passports working in diplomatic and consular missions in the two countries.

### Strengthening of Transchart

4957. SHRI S.M. LALJAN BASHA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether his Ministry has decided to strengthen TRANSCART;

(b) if so, the reasons therefor;

(c) whether other Ministries have objected to the continuance of TRANSCART; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) This has been done in the public interest and to ensure adherence to the existing policy of importing on FOB, exporting on CIF and making timely shipping arrangements for the Government cargoes at competitive freight rates through centralised agency so as to retain control over shipping in India for maximum utilisation of national tonnage.

(c) and (d). No, Sir. However, some of the Ministries have sought revies of the extant policy.

### National Capital Region University

4958. SHRI MOHAN RAWALE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the National Capital Region Planning Board has cleared a proposal for creation of the National Capital Region University;

(b) if so, the details thereof;

(c) the proposed location of the said NCR University; and

(d) by when the same is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Yes, Sir.

(b) to (d). The proposal to set up National Capital Region University was agreed to in principle in the 18th meeting of NCR Planning Board held on 10.1.95. A Task Force has been constituted to work out the details including the location of the University.

### Deposition of Amount in CRF

4959. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the amount deposited in Central Road Fund during 1990-91, 1991-92, 1992-93 and 1993-94; and

(b) the ratio in which this amount was disbursed among various States?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) the amount transfereed to Central Road Fund during 1990-91, 1991-92, 1992-93 and 1993-94 is as follows:

Year	Amount (Rs. in crores)
1990-91	9.74
1991-92	9.18
1992-93	9.18
1993-94	10.18

(b) The amount was disbursed to various States depending on the likely accruals to each State which is determined on the basis of consumption of Patrol in the State and the progress of schemes sanctioned under the Central Road Fund.

[Translation]

### Allotment of Plots to Slum Dwellers in Wazirpur

4960. SHRI SURENDRA PAL PATHAK : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the reasons for delay in allotting 32 sq. meter plots in Bunkers colony, Wazirpur, Phase-4 to all the slum dwellers in accordance with the survey conducted by DDA in Sawan Park during 1994;

(b) whether on account of the receipt of instalments, D.D.A. is creating hurdles in the allotment of plots to the slum dwellers who have been surveyed for the purpose, by deviating from its routine of charging the fixed rate of interest;

(c) whether the Government have received a memorandum in this regard; and

(d) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Delhi Development Authority has reported that as per the report of an enquiry conducted by the Sub-divisional Magistrate (SDM) in May, 1991, 482 persons were found eligible for allotment. The delay in allotment of plots to them occurred as this list was challenged in the Hon'ble High Court of Delhi. The Hon'ble High Court disposed of the matter vide their judgement dated 30.7.93. In pursuance of these orders, further action is in progress.

(b) The Hon'ble High Court of Delhi vide their judgement dated 30.7.93 quashed the draw of lots held for 482 persons on the basis of SDM's enquiry. A mandamus was issued to DDA to make the allotment in the first instance to 650 persons who had been issued Demand-cum-Allotment letters and who have made payments in terms thereof. However, liberty was granted to DDA to re-check that list after due notice to effected persons. In terms of Demand-cum-Allotment letters, allottees were supposed to make the payment in four instalments. They were supposed to deposit the first instalment within seven days from the date of issue of the demand letters. The Hon'ble High Court declared only those persons eligible who had made the payment in terms of Demand-cum-Allotment letters, which means the payment of all the four instalments in time. However, administrative view was taken to consider the payment of first instalment only for determining the eligibility and all those who made the payment within 30 days instead of 7 days were declared eligible. Allotment letters have been issued to the eligible persons after a draw held on 23.1.95. The delay in the payment of three instalments could be regularised on payment of interest for the period of delay.

(c) No, Sir.

(d) Question does not arise in view of (c) above.

[English]

#### Performance of PSUs

4961. SHRI GOPI NATH GAJAPATHI : Will the Minister of MINES be pleased to state :

(a) the financial performances of Public Sector Undertakings under his Ministry, during the last three years; and

(b) the steps proposed to be taken to improve the performance of these Public Sector Undertakings in the coming financial years?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) The Financial performance of Public Sector Undertakings of the Ministry of Mines for the last three years in given below :

Name of PSUs	Rs./Crores		
	1992-93	1993-94	1994-95 (Provisional Unaudited)
1. National Aluminium Co. Ltd.	134.88	156.72	294.62
2. Bharat Aluminium Co. Ltd.	1.86	15.27	67.73
3. Hindustan Copper Ltd.	26.40	(-)69.66	67.45
4. Hindustan Zinc Ltd.	62.86	4.55	75.00
5. Mineral Exploration Corporation Ltd.	(-)10.34	(-)11.86	(-)15.69
6. Bharat Gold Mines Ltd.	(-)34.40	(-)42.14	(-)34.86

(b) National Aluminium Co. Ltd., Bharat Aluminium Co. Ltd., Hindustan Copper Ltd. and Hindustan Zinc Ltd. have taken steps like expansion of existing capacity, cost reduction measures, increase in productivity, decrease in consumption of raw material, aggressive marketing strategy etc. to improve their performance. Bharat Gold Mines Ltd. has been referred to Board for Industrial and Financial Reconstruction (BIFR) who have appointed M/S Industrial Credit and Investment Corporation of India (ICICI) as Operating Agency (O.A.) to prepare a rehabilitation package for the Company. Mineral Exploration Corporation Ltd. has taken steps like rationalisation of man power, increasing the work-availability etc. to improve its performance.

[Translation]

#### DDA Schemes for Allotment of Flats

4962. DR. LAL BAHADUR RAWAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the details of schemes being executed by DDA for allotment of Flats/Plots at present;

(b) the location-wise cost fixed to LIG/MIG/Janta flats under each of the scheme, separately and the flats/plot-wise cost being charged from the persons who have made registration under various schemes;

(c) whether the much more amount is being charged from the registered persons as compared to the actual cost;

(d) if so, the action being taken by the Government to reduce the margin;

(e) whether the Government have failed in providing houses at cheaper rates to the people belonging to Scheduled Castes/Scheduled Tribes;